

(ग) जी नहीं।

डा० राम सुभग सिंह : इस प्रश्न के भाग "ग" के जवाब में मंत्री महोदय ने कहा कि "नहीं"। इस रकम की कहीं से प्राप्ति की जायेगी। क्या यह रकम उन लोगों से वसूल की जायेगी कि जिनके खेत जोते जायेंगे ?

डा० पी० स देशमुख : जी, नहीं। उनके लिए तो कम कर दिया गया है। आशा है कि पाँच रुपये हमें स्टेट गवर्नमेंट देगी।

Shri Kamath: Will these reduced rates be applied uniformly in all States where the C.T.O. goes into action, for instance, in Bhopal, Madhya Pradesh and Madhya Bharat, and if so, may I know whether this reduction will have retrospective effect?

Dr. P. S. Deshmukh: Our intention is to make it applicable everywhere. There is no idea of giving any retrospective effect.

Shri Kamath: Is it a fact that so far as land reclamation is concerned,—certain statements were laid on the Table of the House some days ago—in certain States interest is being charged on the rates levied as well as on the arrears thereof? Will the Government issue instructions to the various State Governments to see that so far as land reclamation is concerned, the cultivator is not penalised or burdened in anyway by way of interest on the reclamation charges also?

Dr. P. S. Deshmukh: I am afraid I have not got the information about any interest with me here.

Dr. Rama Rao: Have the Government any scheme to increase these activities and extend them to the new areas, for instance, Tungabhadra?

Dr. P. S. Deshmukh: We may be prepared to expand the activities if the conditions under which we can work are acceptable.

Shri S. C. Samanta: The hon. Minister said that from Rs. 40 it has been decreased to Rs. 35 per acre. May I know whether the Government will have to give any subsidy owing to this reduction and whether the Government have made a survey about the cost that they will have to bear on account of this cultivation?

The Minister of Food and Agriculture (Shri A. P. Jain): In fact, we will have to give a heavy subsidy and we are considering whether it is worthwhile to prolong the work of reclamation after the life of the present tractors is exhausted.

Shri Kamath: On a point of order, Sir. My question was, whether the Central Government propose to ask or instruct the State Governments to see that no interest will be levied on these reclamation charges. It has not been answered.

Shri A. P. Jain: Why does the hon. Member think that whenever a Minister answers a question he answers the question of the hon. Member only? I was answering the question of Shri S. C. Samanta.

Shri Kamath: I referred to the question put by me.

Mr. Speaker: Yes, he was referring to the question put by him. He wanted to know whether it was a fact—in fact he made a suggestion—that interests were charged. He made a suggestion that interest ought not to be charged on the arrears that were due on account of reclamation charges. That is a suggestion for action. The hon. Members should not use the floor of this House, on this occasion, for eliciting the opinion of the Government. Facts alone must be elicited. I am allowing to some extent some suggestions also being made. But that ought not to be the rule.

रेलवे बुधदना

*२२२५. श्री रघुनाथ सिंह : रेलवे मंत्री यह बताने की कृपा करेंगे क क्या यह सब है कि पूर्वोत्तर रेलवे के फेफना स्टेशन पर दो माल

गाड़ियां १ मई, १९५६ को छः बजे सबेरे लड़ गईं, जिसके फलस्वरूप दो रेलवे कर्मचारियों की मृत्यु हो गई तथा चार बुरी तरह घायल हुये ?

रेलवे तथा परिवहन उपमंत्री (श्री अलगेशन) :

१-५-५६ को सुबह के वक्त लगभग ५ बजकर २० मिनट पर जब नं० ६८१ अप माल गाड़ी का इंजन 'कू वान' और इससे जुड़े हुए २२ डिब्बों के साथ पूर्वोत्तर रेलवे के छपरा बनारस सेक्शन के फेफना स्टेशन पर 'शॉटिंग' कर रहा था, बनारस की ओर से लदी हुई डाउन कोयला स्पेशल गाड़ी भी याई में घुस आयी और दोनों गाड़ियां डाउन फॉसिंग प्वाइंट के पास एक दूसरे से टकरा गयीं। टक्कर लगने से दो रेल-कर्मचारी मर गये और छः को मामूली चोटें आयीं।

Mr. Speaker: Of course, I am interested in seeing that all hon. Ministers and Members learn Hindi as early as possible, but within the short time available for putting the questions and answering them and putting supplementary questions, if time is taken for reading the answers, it may not be desirable. Of course, I appreciate the hon. Minister's effort to read properly, but he is not understood by Members here. Therefore, whenever an hon. Minister is not able to read or express himself very clearly, he will choose one of two methods—English or Hindi—having regard, especially, to the time at our disposal.

Shri Alagesan: There is only one sentence more.

टक्कर लगने से दो रेल कर्मचारी मर गये और छः को मामूली चोटें आयीं।

श्री रघुनाथ सिंह : इंटरलॉकिंग सिस्टम उस स्थान पर है या नहीं ?

रेलवे तथा परिवहन मंत्री (श्री एल० बी० आस्त्री) : मुझे ठीक मालूम नहीं है।

ABOLITION OF SECOND CLASS

*2227. **Shri Boovaraghasamy:** Will the Minister of Railways be pleased to state:

(a) the names of Branch lines where Government propose to abolish the Second Class in the near future;

(b) which are the lines where the first class accommodation is going to be increased; and

(c) the amount of expenditure proposed to be spent by Government for converting the second class into first class?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) While it is proposed to withdraw the present Second Class accommodation from certain Branch lines with effect from 1-7-1956, the detailed plans have not yet been finalised.

(b) There is no intention to increase the First Class accommodation on these Branch lines; but additional accommodation in Third Class will be provided if the state of the traffic warrants it.

(c) There will be no expenditure as the second class carriages to be withdrawn from the Branch lines are not proposed to be converted into first class, but will be used, to the extent feasible, for strengthening the main line trains on which there is overcrowding in the Second Class.

Shri Boovaraghasamy: What will be the number of additional first class carriages due to this conversion of second class into first class?

Shri Alagesan: I have just now said that we do not propose to convert second class carriages into first class carriages. We propose to put them on main lines where there is overcrowding in second class. That was my answer.

Shri Boovaraghasamy: At least in these two lines, what will be the increase in the number of first class carriages due to the conversion of second class into first class?

Mr. Speaker: The hon. Deputy Minister has said that there is no proposal to convert second class carriages into first class carriages.

Shri Gadilingana Gowd: Is it a fact that the reading lights in the first class compartments are now being removed and if so, what are the reasons?